

BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (c) No enquiry has been conducted. However, the Delhi Police registered 10 cases under various sections of the Indian Penal Code in connection with the communal riots that took place in the Sadar Bazar area in Nov. 1990. 98 persons were arrested in these cases. Besides, 76 preventive arrests were made; 6 cases were registered for violation of Arms Act and defiance of prohibitory orders; and 2 persons have been detained under National Security Act for raising communal passions in the area.

The following steps have been taken to ensure communal harmony in the capital:

- (1) Peace Committees have been set up to maintain communal harmony.
- (2) The Delhi Administration has set up Mohalla Nigrani Committees.
- (3) Additional force has been deployed in communally sensitive areas.
- (4) Special watch is being kept on potential miscreants.
- (5) Intelligence system has been strengthened.

#### भारत में विदेशी नागरिक

1427. श्री कलाश नारायण सारंग : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत में बसने के लिए विदेशों से आने वाले परिवारों को यहां बसने की अनुमति देने के लिए वर्तमान में क्या प्रक्रिया अपनाई जाती है ;

(ख) भारत में विदेशी नागरिकों की संख्या कितनी है ; और

(ग) विभिन्न देशों से आने वाले ये विदेशी नागरिक कब से भारत में रह रहे हैं ?

गृह मंत्रालय में राज्य मंत्री तथा सूचना और प्रसारण मंत्रालय में राज्य मंत्री (श्री सुबोध कान्त सहाय): (क) भारतीय मूल के विदेशी यदि वे चाहें तो स्थायी रूप से बसने के लिए भारत आ सकते हैं। इस प्रयोजनार्थ उन्हें पांच साल की अवधि के लिए वैध वीजा प्रदान किया जाता है। अन्य विदेशियों के लिए स्थायी रूप से भारत में बसने की सुविधाएं सामान्यतः नहीं हैं।

(ख) और (ग) ऐसे कोई आंकड़े नहीं रखे जाते हैं।

#### Seminar on Right of Child

1428. SHRI MAHENDRA PRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a National Seminar on 'Right of the Child-socio-legal perspective' was held in New Delhi on September 15, 1990;

(b) if so, what specific suggestions and observations were made therein; and

(c) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAM-JI LAL SUMAN): (a) Yes, Sir.

(b) The main suggestions and observations made in the symposium included *inter alia*: to plan affirmative action in support of the Rights of the girl child beyond 1990; to constitute specialised expert groups to suggest Action Plans in area of Universal Elementary Education, Health Care Services etc. They also urged the Government to ratify the United Nations Convention on the Rights of the Child.

(c) The action on most of these observations and suggestions has already been initiated.